

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH : COURT NO - 3

Service Tax Appeal No. 10276 of 2015-DB

(Arising out of OIO No. SUR-EXCUS-001-COM-061-14-15 dated 19.11.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Guria Textiles

...Appellant

142, Ashirvad Industrial Co-Operative Society,
B/H Safari Complex, Bhestan,
Surat, Gujarat.

-Versus-

C.C.E. & S.T.-Surat-I

...Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat
395001

Present For the Appellant : None

Present For the Respondent : Shri D. Kanjani, Authorised Representative

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

FINAL ORDER NO. A/12223/2019

Date Of Hearing/ Decision: 15/11/2019

RAMESH NAIR

Learned Counsel Shri S.J. Vyas, appearing on behalf of the appellant submitted a letter dated 24/10/2019, that the Proprietor of the appellant firm has expired. He also submitted the death certificate of Shri Atamprakash Narayandas Batra.

2. Considering the submission made in his letter, the appeal is abated and disposed off.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha